IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-16/241/242/ND/2018

In the matter of:

Surinder Kumar Batra & Anr.

....PETITIONER

Vs.

Indra Exim (P) Ltd & Ors.

.. RESPONDENT

SECTION:

Under Section 241/242

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: 2

For the Respondent/Corporate Debtor:

For the Intervener

: H

ORDER

Learned authorized representative for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in relation to 4 Respondents as arrayed in the petition, an advance copy of the Petition has been duly dispatched and it is represented by the Ld. authorized representative who is appearing for the petitioner that the same is evidenced with the proof of dispatch annexed at page No.6 of the petition.

Pursuant of the service of notice on the Respondents, Respondent Nos. 2 to 4 are represented by Mr. Sarat Chandra, Advocate. It is represented by the Ld. Counsel for the respondents 2 to 4 that copy of the petition along with annexure has not been supplied to the respondents and, as such, he is handicapped in the file a counter to the petition. Ld. Counsel for the petitioner is directed to serve the complete set of papers including the annexure filed along with the

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petition to the Ld. Counsel for the Respondents 2 to 4 within a period of one week. Respondents 2 to 4, upon service of the **representing to** entire set of petition, shall file their response/reply within a period of 3 weeks thereafter with an advance copy of the reply to be furnished to the Ld. authorized representative for the petitioner.

Petitioner to file rejoinder, if any, within a period of 2 weeks therafter. List on 05.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018